

FORM NO. 15B

[See rule 39A(2)]

Form of declaration to be made by the registered shareholder and by the person claiming credit where the dividend on the share is assessable as the income of such other person

I/We hereby declare that dividend(s), as per details shown in columns 4 to 7 of the Table herein below, on

the share(s), specified in column 3 thereof registered in My/our name (S) the name of was collected by

[name of the bank/company, etc.]

me/us on behalf of

[the bank/company, etc.]

[name and address

who is/which is beneficially entitled to receive the income by way of dividend. Particulars of the tax deducted at source from the dividend(s) mentioned hereinabove, as shown in the certificate of deduction of tax under section 203 issued in my/our name

[name of the bank/company, etc.]

are given in columns 8 to 10m of the Table hereinbelow*.

I/we further declare that I/we

[the bank/company, etc.]

from the dividend(s) on these shares.

I/We also undertake that I/we

[the bank/company, etc.]

Shall not claim any credit under section 199 for the tax deducted at source from the dividend(s) on these shares.

Date.....

.....
Signature of the shareholder

.....
Address

*Printed on the next page.

TABLE

GIVING DETAILS OF DIVIDENDS, SHARE, ETC.

Sl. No.	Nature of company paying the dividend	No., description and face value of shares	Date of declaration of the dividend	Date of receipt of dividend	Period for which dividend declared	Amount of dividend	Tax deducted under section 194 of the Income-tax Act, 1961			Net amount received	Particulars of certificate of deduction of tax under section 203
							IT	SC	Total		
1	2	3	4	5	6	7	8	9	10	11	12

I/We hereby declare that the dividend(s) as per details shown in columns 4 to 7 of the Table, on the share(s) specified in column 3 thereof, is/are assessable as my/our income

The income of the [name of the bank/company, etc.]

At the time when dividend on the abovementioned share(s) was declared/credited/paid, these shares were registered in the name(s) of

[name and address]

on my/our behalf

and the dividend thereon was collected by the said on behalf of the bank/company, etc.

I/We, therefore, request that for the reasons given hereunder the credit in respect of the tax deducted at source from the dividend mentioned above should be given to me/us

The bank/company, etc.

[Reasons to be stated]

Place

Date.....

.....
Signature of the person claiming credit